

AGITATION IN KERALA

SHRI D. THENGARI:
213. SHRI U. S. DUGAL:
SHRI NIRENT GHOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of persons killed and arrested in different parts of Kerala during the recent agitation there; and

(b) what is the extent of damage to Government property suffered during the said agitation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Total number of persons Killed—Nil].

Arrested 915—For indulging in stone-throwing during the period 28th January, 1966 to 21st February, 1966. •

3—Under rule 30(1) (b) of Defence of India Rules during the same period.

2307—For picketing Government offices from 7th February, 1966 to 21st February, 1966.

(b) The damage to public property has been estimated at Rs. 1,43,700 approximately.

FERTILIZER PLANTS IN HARIANA REGION

214. SHRI SURJIT SINGH ATWAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a proposal under consideration of Government to set up fertilizer plants in Haryana region in Punjab; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) No.

(b) Does not arise.

LOANS FOR REPATRIATES FROM BURMA

215. SHRI ABDUL GHANI: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) whether it is a fact that uniform policy is not being followed in granting rehabilitation loan by the State Governments to the repatriates from Burma;

(b) whether it is also a fact that there are certain instances in which these repatriates in Delhi have not got loans although they have applied for such loans a year back; and

(c) if the answer to part (b) above be in the affirmative, what steps have been taken by Government to expedite such loans to these repatriates?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) policies followed by different States for granting loans to repatriates from Burma are the same.

(b) Yes, Sir.

(c) A number of Burma repatriates in Delhi are those who have left their home States in India and have preferred to settle down in Delhi for personal reasons. In such cases it is necessary to obtain a certificate from their Home States that the repatriates have not been given any financial assistance from that end. The State Governments concerned have been reminded by the Delhi Administration to expedite such certificates. Other formalities are also being completed.

INTER-STATES DISPUTES

216. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the proposal for setting up a Government machinery to settle inter-State disputes has been finalised; and

(b) if so, from which date the machinery will start functioning?